MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.11/AM09 HELD ON 24.03.2009 AT 4.30 P.M. UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	**Shri Amitabh Jain**	**Addl. DG**
2.	**Shri V.K. Srivastava**	**Addl. DG**
3.	**Shri Sanjay Rastogi**	**E.C.**
4.	**Shri S.K.Samal**	**Jt.DGFT**
5.	**Shri Satyan Sharda**	**Jt.DGFT**
6.	**Shri A.K. Singh**	**Jt.DGFT**
7.	**Shri O.P.Hisaria**	**Jt. DGFT**
8.	**Shri Tapan Mazumder**	**Jt.DGFT**
9.	**Shri Akash Taneja**	**Jt.DGFT**
10.	**Shri S.S.Sah**	**Dy.DGFT**

After deliberation, the following decision were taken.

Case No. 1: M/s. Reliance Industries Limited, Mumbai
File No. 01/94/180/938/AM09/PC-4
(01/60/162/386/AM09/ EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310346193 dt. 05.09.2005.

The Committee noted from the agenda that the firm had fulfilled EO to the extent of about 96% both Qty. & Value wise within the valid EOP and accordingly the Committee decided to revalidate the advance licence no. 0310346193 dt. 05.09.2005 for a period of six months from the date of communication of the decision of PRC subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Import entitlement shall be reduced by RA as per the exports made.

Case No. 2: M/s. Sadhana Nitro Chem Limited, Mumbai
File No. 01/94/180/935/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for revalidation and EO Period extension against Advance Licence No. 0310364781 dt. 25.01.2006.

The Committee noted that export obligation fulfilled against advance licence No. 0310364781 dated 25.01.2006 was to the extent of 83.83% Qty.-wise within valid EOP and imports could not be completed for some of the inputs within the import validity period. Accordingly, the Committee decided to extend EOP for a period of six months from the date of communication of the decision of PRC subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% for 6 months on the duty saved amount for the balance inputs. Further, the Committee decided to revalidate the aforesaid advance authorisation for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 3: M/s. Sholingur Textiles Limited, Chennai
File No. 01/94/180/907/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for grant of EO Period extension against Advance Licence No. 410076448 dt. 23.11.2005.

The Committee noted from the agenda that the duty free inputs allowed against Advance authorisation Nos. 0410076448 dt. 23.11.2005 was “Raw Cotton” against export of Combed Cotton Yarn. Committee also noted that within the valid EOP, the firm could fulfil E.O to the extent of 100% and 38% Qty. respectively and the average E.O. fulfilled was more than 50%. Therefore, the Committee decided to extend EOP, for a period of six months from the date of communication of the decision of PRC subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% on the duty saved amount for the balance inputs.

Case No. 4: M/s. Sholingur Textiles Limited, Chennai
File No. 01/94/180/908/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for grant of EO Period extension against Advance Licence No. 0410076967 dt. 12.12.2005.

The Committee noted that EO fulfilled in respect of Advance authorisation Nos. 0410076967 dt. 12.12.2005 was more than 50% Qty. and value wise, within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 5: M/s. Sadhana Nitro Chem Limited, Mumbai
File No. 01/94/180/936/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for grant of EO Period extension against Advance Licence No. 0310361064 dt. 27.12.2005 upto 26.6.2009.

The Committee noted that EO fulfilled in respect of Advance authorisation No. 0310361064 dt. 27.12.2005 was more than 50% Qty. and value wise, within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against both the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 6: M/s. Shankar Packagings Limited, Mumbai
File No. 01/94/180/937/AM09/PC-4
(01/60/162/369/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for grant of EO Period extension against Advance Licence No. 0310359812 dt. 16.12.2005 for six months.

The Committee noted that EO fulfilled in respect of Advance authorisation No. 0310359812 dt. 16.12.2005 was more than 50% Qty. and value wise, within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid authorisation, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs.

Case No. 7: M/s. Premimum Polyalloys P. Ltd., Vadodara
File No. 01/94/180/921/AM09/PC-4
01/60/162/ 530/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance Licence No. 3410015924 dt. 24.4.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 3410015924 dt. 24.4.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 8: M/s. Premimum Polyalloys P. Ltd., Vadodara
File No01/94/180/929/AM09/PC-4
01/60/162/ 533/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance Licence No. 3410016328 dt. 30.6.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation No. 3410016328 dt. 30.6.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 9: M/s. Premimum Polyalloys P. Ltd., Vadodara
File No. 01/94/180/930/AM09/PC-4
01/60/162/532 /AM09/EFGC(PRC)

PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance Licence No. 3410016766 dt. 25.8.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 3410016766 dt. 25.8.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 10: M/s. Premimum Polyalloys P. Ltd., Vadodara
File No. 01/94/180/931/AM09/PC4
01/60/162/ 534AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance Licence No. 3410015832 dt. 24.4.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 3410015832 dt. 12.4.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 11: M/s. Premimum Polyalloys P. Ltd., Vadodara
File No. 01/94/180/932/AM09/PC4
01/60/162/ 531/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance Licence No. 3410016258 dt. 15.6.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 3410016258 dt. 15.6.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 12: M/s. Premimum Polyalloys P. Ltd., Vadodara
File No. 01/94/180/933/AM09/PC-4
01/60/162/529/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance Licence No. 3410015833 dt. 12.4.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 3410015833 dt. 12.4.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 13: S. Kant Healthcare Ltd., Mumbai
File No. 01/94/180/934/AM09/PC-4
01/60/162/82/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for grant of EO Period extension against Advance Licence No. 0310371704 dt. 16.3.2006 issued under Policy Circular No. 9 dated 30.6.03.

The Committee noted from the agenda that EO fulfilled in respect of Advance authorisation No. 0310371704 dt. 16.03.2006 issued under Policy Circular No. 9/2003 (with an EOP of six months from the date of 1st importation), was 96.47% Qty. wise, within valid EOP, as claimed by the firm and the balance EO was fulfilled after the expiry of EO period but within 3 months of expiry of EOP. Accordingly the Committee decided to extend EOP, against the aforesaid authorisation, upto 31.12.07 for regularization of exports made after the expiry of EO period, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% of the duty saved amount for the balance inputs (for the exports affected beyond valid EOP as stated above).

Case No. 14: M/s. Shockley Hall Electronics Pvt. Ltd., Kolkata
File No. 01/94/180/172/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for clubbing of advance licence no. (i) 0210032979 dt. 22.3.2002 & (ii) 0210064456 dt.18.5.2004 and (iii) 0210103076 dated 10.08.2007.

The Committee noted the agenda and accordingly decided to revalidate the advance licence for the purpose of clubbing in respect of Adv. Lic. No. 0210032979 dated 22.3.2002 for a period of six months from the date of communication of the decision of PRC, for the purpose of clubbing with other two advance authorizations bearing Nos. 0210064456 dated 18.5.04 and 0210103076 dated 10.08.2007, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports and exports will be allowed against these advance licences authorisations.

Case No. 15: M/s. R.P. Trading, Kolkatta
File No. 01/94/180/741/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: (1) To consider E.Com reference number in lieu of EDI generated file number/authorization number required in terms para 4.12 of HBP V.I. for the purpose of consideration of exports under t hose shipping bills towards fulfillment of export obligation against the said authorization/ file- Expost facto approval thereof.
(2) To revalidate the DFIAs mentioned below.

Sl. No.	E.Com Ref. No.	DFIA No. and date
1.	03/88/124/19900/112/7370	0310406689 dt. 6.11.06

2.	03/88/124/19900/116/9080	0310408865 dt. 21.11.06
3.	03/88/124/19900/116/1823	0310407965 dt. 14.11.06
4.	03/88/124/19900/113/9044	0310403750 dt. 27.12.06
5.	03/88/124/19900/116/9115	0310408132 dt. 15.11.06
6.	03/88/124/19900/116/8844	0310403754 dt. 27.12.06
7.	03/88/124/19900/116/1810	0310407999 dt. 14.11.06

The Committee noted from the agenda that the firm could not receive the File No. before exports against the aforesaid DFIAs because of problem with the server at the end of RA, Mumbai. However, the shipping bills bear the E-Com Reference Nos. as mentioned above which can be co-related from the RA files, Committee decided to accept the of E-com reference No. endorsed on the DFIA shipping bills in lieu of File No. or Authorisation No. for the purpose of considering those S/Bills for E.O. fulfillment status. Accordingly, the Committee accorded ex-post-facto approval.

Case No. 16: M/s. Sanghi Cement, New Delhi.
File No. 01/89/180/57/AM09/PC-2(A)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Import of Liebherr Wheel Loader.

The Committee considered the request of the firm and decided to allow import of Liebherr Wheel Loader in relaxation of policy provisions of Para 2(II) C of Import Licensing Notes to Chapter 87 of ITC(HS). However, it must be ensured before issuing permission that items indicated in the catalogue presented by the firm and actual equipments match.

Case No. 17: M/s. Aneema Soap, Mumbai
File No. 01/94/180/894/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance authorization No. 0310390645 dt. 21.7.2006

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O. to the extent of about 72% qty. wise and 105% Value wise within the valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310390645 dt. 21.7.2006 for a period of six months from the date of communication of the decision of PRC subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 18: M/s. Essar Oil Limited.
File No. 01/92/180/42/AM07/PC VI
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for accepting duplicate Bank Certificate of payments for domestic supplies for sanction of Deemed Export claims.

The Committee considered the case and decided to accept the duplicate Bank certificate of payments for domestic supplies for sanction of Deemed Export subject to the conditions as mentioned in para 4.30A for advance Authorisations. RA should verify the eligibility for Deemed export as well.

Case No. 19: M/s. Lake Chemicals P. Ltd., Bangalore
File No. 01/94/180/942/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance licence No. 0710041540 dated 21.11.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0710041540 dt. 21.11.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 20: M/s. Air India, New Delhi.
File No. 01/94/162/18/AM09/PC-3
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for revalidation of duty credit scrip No.0310392266 dt.01.08.2006 issued under Served From India Scheme.

The committee discussed the matter at length and the following decision was taken:

SFIS scrips are non-transferable. For transferable scrips, revalidation is generally not granted. As a norm for relaxation, it was decided that first six months revalidation can be allowed with a deduction of 5% of balance unutilized value of duty credit scrip available on the date of seeking revalidation. Accordingly in this case, revalidation of 6 months from the date of endorsement is approved subject to reduction of 5% of the balance value of duty credit scrip no. 0310392266 dated 1.8.2006 issued under SFIS scheme.

Case No. 21: M/s. Industrial Foams P. Ltd., New Delhi.

File No. 01/94/180/923/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject:-Revalidation of Advance Licence No. 0510181752 dated 28.4.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0510181752 dt. 28.4.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 22: M/s.Asahi India Glass Ltd., Taloja Dist. Raigad.

File No. 01/94/180/85/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310385415 dt. 19.06.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310385415 dt. 19.6.2006 for a period of six months from the date of communication of the decision of PRC subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 23: M/s. Ciron Drugs & Pharmaceuticals Pvt. Ltd., Mumbai
File No. 01/91/180/1048/AM09/PC-3
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Regarding condonation of delay in filing status application.

The committee discussed the matter at length and the following decision was taken:

In this case, GRC recommended condonation of the delay in filing of application for grant of Status Certificate. In similar matters of M/s Madras Cement - GRC case as well as in M/s Champapurie - GRC case, CIM has agreed **not to condone such delays**. Accordingly PRC declined to accept the recommendation of GRC in this case as well. GRC may like to take up the case before CIM.

Case No. 24: M/s. Homera Tanning Industries Pvt. Ltd., Kanpur

File No. 01/60/162/295/AM09/EFGC (PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for 2nd Revalidation of advance licence No. 0610010256 dated 05.01.2006.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0610010256 dated 05.01.2006 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No.25: M/s. Shree Shivaji Global
File No. 01/53/8/360/AM09/S-84/Import Cell
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Grant of Import Licence for import of 500 MTs of Kuth (Saussurea Laapa) for stock and sale purposes.

The Committee granted the permission for import licence alongwith stock and sale condition.

Case No. 26: M/s. Gautam Trading Co. Delhi
File No. 01/53/299/AM09/G-22/Import Cell
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Grant of Import Licence for import of 10,000 MTs of Kuth Saussurea Costos from China for stock and sale purposes.

The Committee decided Grant of Import Licence for import of 10,000 MTs of Kuth Saussurea Costos from China for stock and sale purposes., as the AYUSH and Deptt. Of Agriculture & Cooperation, New Delhi have given their no objection for the same.

Case No. 27: M/s. Aristo Exports, Mumbai
File No. 01/60/162/430/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance authorization No. 0310389681 dared 17.07.2006.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP. It was therefore decided to revalidate the advance licence No. 0310389681 dared 17.07.2006 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 28: M/s. Suru Chemicals & Pharmaceuticals Pvt. Ltd., Mumbai

File No. 01/60/162/460/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation & enhancement in CIF value of advance licence No. 0310377572 dated 26.04.2006.

The Committee noted that export of Lanolin is prohibited. Hence, it was decided to defer the case and take the comments of Export Cell.

Case No. 29: M/s. Shankar Packagings Limited, Mumbai

File No. 01/60/162/427/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Extension of EOP and also Revalidation of advance licence No. 0310354005 dated 27.10.2005.

The Committee noted that EO fulfilled in respect of above advance licence was 99.31% qty-wise and 126.34% value wise, within valid EOP, as claimed by the firm. Accordingly, the Committee decided to allow EOP extension against the advance licence. No. 0310354005 dated 27.10.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 6% on the duty saved amount vis-à-vis balance exports. Further the Committee decided to allow revalidation of the said licence for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 30: M/s. Deepak Cables (India) Ltd., Bangalore
File No. 01/60/162/439/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence no. 0710043366 dated 28.02.2006.

The Committee noted that EO fulfilled in this case is 99.93% qty. wise and 101.18% value wise within valid EOP. It was therefore decided to revalidate the advance licence No. 0710043366 dated 28.02.2006 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 31: M/s. Deepak Cables (India) Ltd., Bangalore

File No. 01/60/162/440/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence no. 0710043396 dated 01.03.2006.

The Committee noted that EO fulfilled in respect of above licence is 83.35% both qty-wise and value wise, within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0710043396 dated 01.03.2006, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 32: M/s. Vidyut Mettalics Pvt. Ltd., Thane

File No. 01/60/162/441/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence no. 0310370068 dated 06.03.2006.

The Committee noted that EO fulfilled in respect of above licence is more than 100% both qty-wise and value wise, within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0310370068 dated 06.03.2006, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 33: M/s. Kalpena Industries Ltd., Mumbai
File No. 01/94/180/922/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence no. 0310391388 dated 26.07.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% Qty. wise & more than 95% value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310391388 dt. 26.7.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. Import entitlement to be reduced proportionate to export effected.

Case No. 34: M/s. Metrochem Industries Ltd., Ahmedabad

File No. 01/94/180/919/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence no. 0810048902 dated 28.06.2005 for the purpose of clubbing with advance licence no. 0810043257 dated 02.11.04.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of about 91% Qty.wise and 100% value-wise in respect of Advance licence No. 0810043257 dt. 02.11.04, and about 105% Qty.wise and 128% value wise in respect of 0810048902 dt. 28.6.2005 within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0810048902 dt. 28.6.2005 for a period of six months from the date of communication of the decision of PRC, to club the same with another advance authorisation no. 0810043257 dt. 02.11.04, subject to payment of composition fee @ 1% of the unutilized CIF value of this authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports and / or exports shall be allowed against these advance authorizations.

Case No. 35: M/s. Jindal Steel & Power Ltd.
File No. 01/89/180/56/AM09/PC-2(A)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for relaxation in the Policy Provisions for import of second hand Prime Mover (trucks).

The Committee considered the request of the firm and noted the item prime mover is nothing but normal trucks. Hence, it was decided to reject the request of the firm for import of second hand Prime Mover (trucks).

Case No. 36: M/s. Shree Tirupati Balajee Agro Trading Co. Pvt. Ltd., Pithampur

File No. 01/60/162/201/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009

Subject: Request for Revalidation of Advance Licence No. 1110013634 dated 30.06.2006.

The Committee noted that the firm fulfilled EO to the extent 100% both qty. Wise and value wise, in respect of above licence No. 1110013634 dated 30.06.2006 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 1110013634 dated 30.06.2006, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 37: M/s. Sun Pharmaceutical Industries Ltd., Mumbai
File No. 01/60/162/411/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence no. 0310376652 dated 19.04.2006.

The Committee noted that EO fulfilled in this case is 100% qty. wise and 214.58% value wise within valid EOP. It was therefore decided to revalidate the advance licence No. 0310376652 dated 19.04.2006 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 38: M/s. Thomas K. Thomas, Kerala

File No. 01/89/180/66/AM09/PC-2(A)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Relaxation in Policy provisions for import of 80 year old car.

The Committee considered the request of the of Sh. Thomas K. Thomas for import of 80 years old Chrysler 78 Roadster, LHD from the Cochin Customs, subject to the condition that the vehicle shall not be registered and driven in India. Necessary conditions must be imposed by customs on the documents.

Case No. 39: M/s. Kanchan International Ltd., Mumbai

File No. 01/94/180/759/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence Nos. (i) 0310152624 dated 9.8.2002 & (ii) licence No. 0310227130 dated 25.9.2003 for regularization & clubbing purpose.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of about 80% Qty. wise & 62% value-wise within valid EOP against advance licence No. 0310152624 dt. 9.8.2002 and to the extent of about 30.71% Qty-wise and 17.74% value wise against advance licence No. 0310227130 dt. 25.9.03. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310152624 dt. 9.8.2002 and advance licence No. 0310227130 dt. 25.9.03 for a period of six months from the date of communication of the decision of PRC, only for the purpose of clubbing for regularisation, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports and / or exports shall be allowed against these two advance licences.

Case No. 40: M/s. Wipro Ltd., Bangalore

File No. 01/94/180/AA-Wipro/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Relaxation from the procedural lapse of not endorsing the file number/advance licence no. in the supply invoice(s) for deemed exports against the following 12 advance licences:-

Sl. No.	Adv. Licence No.	Sl. No.	Adv. Licence No.
1.	0710019441 dt. 25.2.03	7	0710027718 dt. 1.3.04
2.	0710020662 dt. 21.4.03	8	0710028042 dt. 16.3.04
3.	0710021365 dt. 26.5.03	9	0710029908 dt. 4.6.04
4.	0710023633 dt. 1.9.03	10	0710029911 dt. 4.6.04
5.	0710024018 dt. 18.9.03	11	0710021985 dt.24.6.03
6	0710025963 dt. 15.12.03	12	0710024518 dt. 9.10.03

The Committee noted from the agenda that the firm had requested to condone the procedural lapse of not indicated the File No. endorsed on the supply invoices against the aforesaid advance licences. Committee also noted that in all these cases, the firm had stated that ARE-3 forms had been submitted by them. Accordingly, the Committee decided to accept the supply invoices without the File No. endorsement for the purpose of fulfillment of export obligation in the aforesaid case subject to the condition that only those supplies which were affected subsequent to the filing of respective advance licence application would be considered for the purpose of E.O. fulfillment against the aforesaid advance licence. Hence the Committee accorded post-facto approval in the matter.

Case No. 41: M/s. Visen Industries Ltd., Mumbai

File No. 01/94/180/812/AM08/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for grant of EOP extension against advance licence No. 0310259339 dated 18.3.04 upto August, 2008 for regularization.

The Committee from the agenda that the request for EOP extension against advance authorisation No. 0310259339 dated 18.3.04 was earlier considered in the PRC meeting held on 30.1.08 and extension in EOP was granted for six months. The firm claimed to have paid the composition was fee accordingly. Committee also noted that the decision of the PRC was communicated only on 19.2.08. Since the initial request of the firm was for 12 months from the date of expiry of original EOP and there was delay in the decision of PRC and hence delay in communication of the decision and in the meantime, the firm stated to have completed the E.O., the Committee decided to extend the E.O upto 31.8.08 for the purpose of regularization of exports already made.

Case No. 42: M/s. Sadhana Nitro Chem Limited, Mumbai

File No. 01/94/180/1019/AM08/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310383057 dated 05.06.2006.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of about 89% Qty. & 104% value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0310383057 dt. 05.06.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 43: M/s. Rainbow Silks, Mumbai

File No. 01/94/180/786/AM08/PC-4
01/60/162/225/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: EOP extension of advance licence No. 0310255786 dated 1.3.2004.

The Committee noted that the firm had applied for extension of export obligation period against advance licence no. 0310255786 dated 01.03.2004 after a lapse of considerable time period without assigning any valid reason and accordingly the Committee could not accede to the request of the firm for EOP extension.

Case No. 44: M/s. H.P. Cotton Textile Mills Ltd., New Delhi.

File No. 01/94/180/823/AM08/PC-4

PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Clubbing of two advance authorization nos. 0510140544 dt. 14.10.04 and 0510158359 dt. 26.50.05.

The Committee noted from the agenda that the firm had stated to have fulfilled E.O. to the extent of more than 100% against advance authorisation No. 0510158359 dt. 26.5.2005 and there is shortfall in E.O. due to reduced wastage allowed by the Norms Committee in comparison to the quantum of imports already made under this Self-declared Advance Authorisation, decided to revalidate the advance authorisation no. 0510158359 dt. 26.5.2005 for a period of six months from the date of communication of the decision of PRC to club the same with another advance authorisation no. 0510140544 dt. 14.10.04, subject to payment of composition fee @ 1% of the unutilized CIF value of the said authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further import and / or exports shall be allowed against both the aforesaid advance authorizations.

Case No. 45: M/s. Dhampure Speciality Sugars Ltd., New Delhi

File No. 01/94/180/892/AM08/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of Advance authorization no. 0510164673 dt. 22.8.2005.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of more than100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0510164673 dt. 22.8.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 46: M/s. Aarti Drugs Ltd., Mumbai

File No. 01/60/162/506/AM09/EFGC (PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: EOP extension of advance licene No. 0310267245 7.5.04 for clubbing with advance licence No. 0310428365 dt. 30.4.07 and 0310465046 dated 14.3.08 for the purpose of regularization.

The Committee noted that the EO extension requested is only for the purpose of clubbing and regularization. Therefore, Committee decided to extend the EO period against advance licence No. 0310267245 dated 7.5.04 only for the purpose of clubbing with advance licence No. 0310428365 dt. 30.4.07 and 0310465046 dated 14.3.08 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @6% on the duty saved amount vis-à-vis the exports made after the valid EOP.

Case No. 47: M/s. Indian Steels and Allied Products, Chennai

File No. 01/60/16202/AM09/AM09/EFGC(PRC)

PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance authorization No. 0410053798 dated 01.03.2004.

The Committee noted that the firm had fulfilled EO to the extent 100% both qty. Wise and value wise, in respect of above licence No. 0410053798 dated 01.03.2004 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0410053798 dated 01.03.2004, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 48: M/s. Zenith Birla (India) Limited, Thane

File No. 01/60/162505/AM09/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009

i) Subject: Revalidation of advance licence No. 0310083613 dt.09.05.01 and 310088623 dt. 09.05.01 for the purpose of clubbing and regularization;
ii) EOP extension of advance licence No. 0310158648 dt. 16.09.02 for the purpose of clubbing and regularization.

The Committee decided to reject the request of the firm , as the licence is dated 2001, which does not meet the PRC norm.

Case No. 49: M/s. Sun Pharmaceutical Industries Ltd., Mumbai
File No. 01/60/162/410/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310369216 dated 28.06.2006.

The Committee noted that the firm fulfilled EO to the extent of 100% both qty. Wise and value wise, in respect of above licence No. 0310369216 dated 28.06.2006 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0310369216 dated 28.06.2006 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 50: M/s. Maruti Techno Rubber Pvt. Ltd., Noida

File No. 01/60/162/410/AM09/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0510173083 dated 28.12.2005 and enhancement in CIF/FOB value.

The Committee noted that the firm had fulfilled EO 97.1% qty. wise and 100% value wise, in respect of above licence No. 0510173083 dated 28.12.2005 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0510173083 dated 28.12.2005, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case. The firm may approach concerned RA in regard to enhancement of cif/fob value.

Case No. 51: M/s. Sathe Synthetics, Delhi

File No. 01/94/180/1023/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0510186372 dated 11.7.2006.

The Committee noted from the agenda that the firm has clarified to have fulfilled E.O., to the extent of 100% both Qty and Value wise within valid EOP. Accordingly, the

Committee decided to revalidate the advance authorisation no. 0510186372 dt. 11.7.2006 for a period of six months from the date of communication of the decision of PRC subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 52: M/s. Welspun Gujarat Stahl Roren Ltd., Mumbai

File No. 01/60/162/351/AM08/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: EOP Extension of advance licence No.0310335640 dt.23.06.2005 for the purpose of clubbing with advance licence No. 0310330948 dated 20.5.2005 and 0310332487 datd 01.06.2005.

The Committee noted that the EO extension requested is only for the purpose of clubbing and regularization. Therefore, the Committee decided to extend the EO period against advance licence No. 0310335640 dt.23.06.2005 only for the purpose of clubbing with advance licence No. 0310330948 dated 20.5.2005 and 0310332487 dated 01.06.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @6% on the duty saved amount vis-à-vis the exports made after the valid EOP.

Case No. 53: M/s. S.K. Age Exports, Mumbai

File No. 01/94/180/67/AM09/PC-4
01/60/162/593/AM08/EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for revalidation of Advance Licence No. 0310204370 dated 28.5.2003; 0310289840 dated 03.09.04; 0310201208 dated 09.05.03 & 0310290603 dated 10.09.04 and EOP extension 0310237218 dated 19.11.03 for the purpose of clubbing with each other & other advance licence bearing No. 0310256114 dt. 3.3.04 issued under Policy Circular No. 9 dated 30.06.03.

The Committee noted details from the agenda and noted that though there is proportionate excess exports against advance Licence No. 0310204370 dated 28.5.2003, 0310289840 dated 03.09.04, 0310201208 dated 09.05.03 and 0310290603 dated 10.09.04 within valid EOP and shortfall against adv. Lic. No. 0310256114 dt. 3.3.04 and adv. Lic. No. 0310237218 dated 19.11.03. Accordingly, the committee decided to revalidate Advance Licence No. 0310204370 dated 28.5.2003, 0310289840 dated 03.09.04, 0310201208 dated 09.05.03 and 0310290603 dated 10.09.04 for 6 months from the date of communication of PRC decision subject to payment of composition fee @ 1% of the unutilized CIF value of the Advance licences stated above and EOP extension of adv. Lic. No. 0310237218 dated 19.11.03 upto 06.06.05 (i.e. 12 months) subject to payment of composition fee @ 12% of the duty saved amount for the balance inputs. It is also for the purpose of clubbing with each other and other advance licence subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid against these advance licences. No further imports and / or exports shall be allowed against these advance licences.

Case No. 54: M/s. Reliance Industries Limited, Mumbai (Formerly M/s. Indian Petrochemicals Corporation Ltd.).

File No. 01/60/162/464/AM09/ EFGC (PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310365126 dt. 30.01.2006.

The Committee noted that the firm had fulfilled EO 100% qty. wise and 93.06% value wise, in respect of above licence No. 0310365126 dt. 30.01.2006 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0310365126 dt. 30.01.2006, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 55: M/s. Reliance Industries Limited, Mumbai (Formerly M/s. Indian Petrochemicals Corporation Ltd.).

File No. 01/60/162/465/AM09/ EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310333444 dt. 07.06.2005.

The Committee noted that the firm had fulfilled EO 100% qty. wise and 97.72% in value wise, in respect of above licence No. 0310333444 dt. 07.06.2005 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0310333444 dt. 07.06.2005, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 56: M/s. Reliance Industries Limited, Mumbai (Formerly M/s. Indian Petrochemicals Corporation Ltd.).

File No. 01/60/162/463/AM09/ EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310349650 dt. 30.09.2005

The Committee noted that the firm had fulfilled100% EO both qty. wise and value wise, in respect of above licence No. 0310349650 dt. 30.09.2005 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0310349650 dt. 30.09.2005, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 57: M/s. Indian Petrochemicals Corporation Ltd. Mumbai

File No. 01/60/162/541/AM09/ EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310252719 dt. 12.02.2004.

The Committee noted that EO fulfilled in this case is 99.19% qty. wise and 99.99% value wise within valid EOP. It was therefore decided to revalidate the advance licence No. 0310252719 dt. 12.02.2004 for a period of six months from the date of the communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 58: M/s. Indian Petrochemicals Corporation Ltd. Mumbai

File No. 01/60/162/539/AM09/ EFGC(PRC)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance licence No. 0310320637 dt. 09.03.2005

The Committee noted that the firm had fulfilled EO to the extent 100% both qty. Wise and value wise, in respect of above licence No. 0310320637 dt. 09.03.2005 within valid EOP as claimed by the firm. Accordingly, the Committee decided to revalidate the advance licence. No. 0310320637 dt. 09.03.2005, for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. This is further subject to the condition that EODC amounting to closure of licence/redemption has not been issued in this case.

Case No. 59: M/s. Om Banari Silk Industry, Banglore

File No. 01/94/180/920/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Revalidation of advance license No. 0710039413 dated 1.8.2005 upto 31.12.2009.

The Committee noted from the agenda that the firm has claimed to have fulfilled E.O to the extent of 100% both Qty. & value-wise within valid EOP. Accordingly, the Committee decided to revalidate the advance authorisation no. 0710039413 dt. 01.08.2005 for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorisation and also subject to verification by RA of EO fulfillment status, as claimed by the firm.

Case No. 60: M/s. National Centre for Cell Science, Pune

File No. 01/53/8/416/AM-07/N-32/IC
PRC Meeting No.11/AM09 dated: 24.03.2009

Subject: Request for grant of revalidation of Import Licence No. 3150000286 dated 13.03.2007 beyond validity period of 24 months upto 8th December, 2011.

The Committee decided to grant of revalidation of Import Licence No. 3150000286 dated 13.03.2007 beyond validity period of 24 months upto 8th December, 2011.

Case No. 61: M/s R.P.C. Foods, New Delhi

File No. 01/53/8/348/AM-09/NR-33/IC
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Grant of Import LIcence for Import of Rice.

The Committee considered the request of the firm and decided to allow import licecne for import of rice on the basis of No objection given by the Deptt. Of Agriculture & Cooperation, New Delhi for the same. The Committee also granted 'stock and sale' permission in the case.

Case No. 62: M/s. Wockardt Limited, Mumbai

File No. 01/94/180/1034/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Extension of EOP for 7 advance licences given below:

Sl.No.	Advance Lic Nos.	EOP Ext. Period	Composition fee to Be paid for the duty Saved on balance Inputs exported During the period.
(i)	0310397273 dt. 29.8.06	1.4.08 to 31.10.08	7%
(ii)	0310396239 dt. 24.8.06	1.4.08 to 31.12.08	9%
(iii)	0310396221 dt. 24.8.06	1.4.08 to 31.12.08	9%
(iv)	0310400610 dt. 21.09.06	1.6.08 to 31.8.08	3%
(v)	0310395578 dt. 22.08.06	1.4.08 to 30.9.08	6%
(vi)	0310397178 dt. 29.08.06 &	1.4.08 to 31.12.08	9%
(vii)	0310348093 dt. 20.06.05	1.4.07 to 31.5.07	2%

The Committee considered the request of the firm for EOP extension against the above mentioned advance authorisation and decided to extend EOP, against these authorisations, for a period indicated against them subject to payment of composition fee as mentioned therein and subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP.

Case No. 63: M/s. United Phosphorus Limited, Mumbai

File No. 01/94/180/1029/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009

Subject: Request for extension of Export Obligation period for 4 months only (i.e. from 12.7.07 to 01.11.07) against Advance licence no. 0310280524 dt. 13.7.04 for clubbing with another Advance licence no. 0310468813 dt. 17.4.2008.

The Committee noted that against adv. Authorisation No. 0310280524 dated 13.7.04, E.O fulfillment was to the extent of 36.70% qty.wise and more than 100% (Qty.wise) against advance authorisation No. 0310468813 dated 17.4.2008. Accordingly, the Committee decided to extend EOP, against advance authorisation No. 0310280524 dated 13.7.04 for four months i.e. upto 1.11.07 for clubbing with another advance licence No. 0310468813 dated 17.4.2008 subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and subject to the payment of composition fee @ 6% on the duty saved amount for the balance inputs against adv. Authorisation No. 0310280524 dated 13.7.04. No further imports and / or exports shall be allowed against these two advance licences.

Case No. 64: M/s. Sage Metals Limited, Delhi

File No. 01/94/180/910/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for revalidation of advance licence No. 0510167514 dated 28.09.05 and advance licence No. 051073403 dated 02.01.06 for clubbing purpose.

The Committee noted the agenda and decided to revalidate the advance authorisation no. 0510167514 dt. 28.09.2005 and advance authorisation No. 0510173403 dt. 02.01.06 for a period of six months from the date of communication of the decision of PRC to club both the authorizations. This is subject to payment of composition fee @ 1% of the unutilized CIF value of the authorisations and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports and / or exports will be allowed against these advance authorizations.

Case No. 65: M/s. Bosch Chassis Systems India Ltd., Pune

File No. 01/89/180/69/AM09/PC2(A)
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject: Request for policy relaxation for import of car.

The Committee considered the request of the firm and decided to allow import of cars in relaxation of policy provisions for import of new vehicles under ILN to Chapeter 87. The request was considered as the vehicle is required for research by the firm and the vehicle shall not be driven on public road.

Case No. 66: M/s. Choice Trading Corporation Pvt. Ltd., Cochin

File No. 01/94/162/1040/AM09/PC-4
PRC Meeting No.11/AM09 dated: 24.03.2009
Subject:: Condonation of Procedural omission of Central Excise attested certificate for balance stock transfer by the firm at the time of conversion of the DTA unit M/s Choice

Trading Corporation P. Ltd., Cochin to a 100% EOU for the inputs imported under the following advance authorisations:

S.No.	Advance Licence No.	Date
1.	1010020355	11.05.2005
2.	1010020452	26.05.2005
3.	1010020847	08.07.2005
4.	1010021923	27.10.2005
5.	1010021818	18.10.2005
6.	1010021492	09.09.2005

The Committee noted request of the firm to condone the procedural lapse and to accept the Quarterly Progress Report and the Annual Progress Report submitted to Development Commissioner, CSEZ evidencing balance stock transfer under 100% EOU Scheme. Since the quantity exported by the DTA Unit under the Advance Authorisation Scheme in 2005-06 and that of the stock transfer of the balance Duty Free inputs imported under the aforesaid Advance Authorisations (as can be established from the documentary evidence quoted by the Development Commissioner, Cochin Special Economic Zone) thereby matching with the total quantum of imports imported against the aforesaid advance authorizations, the Committee decided to condone the procedural lapse of not having submitted the Central Excise / Customs Authority Certified Statement for the balance quantity transferred to the 100% EOU on conversion from DTA Unit. The Advance Authorizations stated above shall be processed and short closed accordingly as per policy for the inputs imported minus the inputs transferred to the 100% EOU (Transfer statement duly certified by Cochin SEZ). This is subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP against the aforesaid Advance Authorizations as a DTA Unit and the opening quarterly progress report & Annual Progress Report furnished by the firm as an EOU. RA shall also endorse a copy of the EODC alongwith calculations for cross- verification of transferred inputs (transferred to the stock of 100% EOU) to the office of Cochin, Development Commissioner, Special Economic Zone.

Case No. 67: M/s. Dr. Reddy's Laboratories Ltd., Hyderabad

File No. 01/94/180/ /AM09/PC-4

PRC Meeting No.11/AM09 dated: 24.03.2009

Subject: Request for revalidation of advance licence No. 0910011236 dated 27.08.02 for the purpose of clubbing and closure of the adv. Licences.

The Committee noted from the agenda that though the firm had claimed to have fulfilled E.O. more than 100% Qty.wise (within EOP) proportionate to imports made against advance licence No. 0910011236 dt. 27.08.2002, they have made less exports against advance licence No. 0910012851 dt. 28.01.03. Accordingly, the Committee decided to revalidate the advance licence no. 0910011236 dt. 27.08.2002 for a period of six months from the date of communication of the decision of PRC, to club the same with another advance licence no. 0910012851 dt. 28.01.03, subject to payment of composition fee @ 1% of the unutilized CIF value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports and / or exports shall be allowed against both these advance licences.

Case No. 68: M/s. Dr. Reddy's Laboratories Ltd., Hyderabad

File No. 01/94/180/ /AM09/PC-I

PRC Meeting No.11/AM09 dated: 24.03.2009

Subject: Request for revalidation of advance licence No. 0910014354 dated 20.05.03 for the purpose of clubbing with other advance licence No. 0910017793 dt. 15.3.04.

The Committee noted from the agenda that the firm had claimed to have fulfilled E.O. more than 100% Qty.wise (within EOP) proportionate to imports and there was shortfall inE.O. against advance Licence No. 0910014354 dt. 20.05.2003. Accordingly, the Committee decided to revalidate the advance licence no. 0910017793 dt. 15.03.04 for a period of six months from the date of communication of the decision of PRC, to club the same with another advance licence no. 0910014354 dt. 20.05.2003 subject to payment of composition fee @ 1% of the unutilized CIF value of the licence and also subject to verification by RA of EO fulfillment status, as claimed by the firm. No further imports and / or exports would be allowed. For any balance excess import after clubbing, the firm would be required to regularize the case as per policy under paragraph 4.29 of HBP V 1.

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